

Government formulated a Scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). Assessment of additional storage needs under the scheme is based on the overall procurement/consumption and the storage space already available. For the consuming areas, storage capacity is to be created to meet four months requirement of PDS and other Welfare Schemes in a State. For the procurement areas, the highest stock levels in the last three years are considered to decide the storage capacity required.

Based on this analysis and criteria laid down in the scheme, State-wise capacity requirement and locations were identified. A capacity of about 152.97 lakh tonnes is to be created in 19 States under the scheme.

(b) No, Sir. The National Commission on Farmers (NCF) set up under the Chairmanship of Dr. M.S. Swaminathan has not made any direct suggestions regarding storage requirements in its five reports including the Revised Draft National Policy for Farmers.

(c) and (d) Do not arise.

Export of foodgrains

*120. SHRIMATI SHOBHANA BHARTIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has recently decided to export foodgrains instead of distributing the excess stock among the poor;

(b) if so, under what pressing circumstances Government has taken this step;

(c) whether Government has allowed traders to export foodgrains; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Taking into account the availability of foodgrains stocks in the Central pool and considering the requests of States for additional allocations of foodgrains, Government has been making, from time to time, additional allocations of foodgrains to States/Union Territories (UTs) for distribution to the beneficiaries under the Targeted Public Distribution System. During 2010-11, the Government made 105.66 lakh tons of rice and wheat as additional allocation including 50 lakh tons for Below Poverty Line (BPL) families at BPL prices. Similarly, during the current year, the Government made an *ad hoc* additional allocation of 50 lakh tons of rice and wheat for distribution to BPL families at BPL issue prices in all States and Union Territories. Further 50 lakh tons was allocated during the current year to APL families.

Pursuant to the orders of the Hon'ble Supreme Court to reserve 5 million tons of foodgrains for distribution to the 150 poorest districts or the extremely poor and vulnerable sections of our society and the recommendations received in that regard from the Central Vigilance Committee on Public Distribution System, the Government has made additional allocation of 2.57 lakh tons of rice and wheat for three months to 45 districts in eight States on 21st July, 2011.

However, because of the record production and procurement of rice and wheat this year, 280.07 lakh tons of rice and 373.12 lakh tons of wheat was available in the Central Pool stocks as on 1.7.2011. The estimated opening balance of wheat in Central Pool as on 1st April, 2012 is 156.95 lakh tons against the buffer norm and strategic reserve of 70 lakh tons as on 1st April. The estimated balance of rice as on 1st October, 2011 in Central pool rice budget is 183.91 lakh tons against the buffer norm and strategic reserve of 72 lakh tons as on 1st October.

Due to the availability of surplus stocks, far in excess of buffer norms and strategic reserve and constraints of storage space, the Department of Food and Public Distribution had proposed to the Department of Commerce for export of 20 lakh tons of wheat and 10 lakh tons of non basmati rice. The Department of Commerce had accordingly, placed a proposal before EGOM in its meeting held on 11.7.2011 and EGOM while approving the proposal to allow export of 10 lakh tons of non basmati rice from Private Account at an MEP of US\$400, deferred the decision on export of wheat.

After approval by the EGOM in its meeting held on 11.7.2011, the DGFT, *vide* notification no. 60(RE-2010)/2009-14 dated 19.7.2011 published the modalities for allowing the export of 10 lakh tons of non basmati rice on private account and invited applications from private traders subject to various conditions mentioned therein. The copy of the notification is given in the Statement-I (See below).

A list for allocation of quantities of export of rice to various exporters numbering 82 and a waiting list containing exporters was notified by DGFT *vide* Trade Notice No. 13 dated 27.7.2011. Copy of Trade Notice No. 13 is given in the Statement-II (See below). Consequent upon a stay order by the Hon'ble High Court of Delhi in W.P. No.5237/2011 filed by Kannu Aditya (India) Limited Vs. Union of India, the operation and implementation of the allocation made in terms of Trade Notice no. 13 dated 27.7.2011. was stayed. Subsequently, DGFT published Trade notice No.14 dated 29.7.2011 stating that the Trade Notice No. 13 has been stayed and the same is subject to the outcome of the writ petition. The DGFT is seeking further directions in the matter, since the process of allotment was already completed by the time the interim order had been received. Copy of the Trade Notice No.14 dated 29/7/2011 is given in the Statement-III.

Statement-I

(To be published in the Gazette of India Extraordinary Part II Section 3,
Sub Section (ii))

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
Notification No. 60 (RE-2010)/2009-2014
New Delhi, 19th July, 2011

Subject: Exemption for export of 10 lakh MT non basmati rice on private A/C- regarding

S.O.(E) In exercise of the powers conferred by Section 5 of Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-14, the Central Government hereby makes, with immediate effect, the following amendment to Notification No. 38 (RE-2007)/2004-2009, dated 15.10.2007 read with Notification No. 93 (RE-2007)/2004-2009 dated 1.4.2008, as amended from time to time.

2. Through Notification No. 21 (RE-2010)/2004-2009 dated 10.2.2011 sub para 2.1.14 was added in Notification No. 93 (RE-2007)/2004-2009 dated 1.4.2008. Now another sub-para 2.1.15 is added as under:

2.1.15 Ten lakh MT of non-Basmati rice is allowed for export subject to the following conditions;

- (i) Prior Registration of contracts with DGFT on a first-come-first-served basis subject to:
 - (a) Export shall be made from privately held stocks.
 - (b) Applications for allotment must be accompanied with irrevocable and confirmed letter of credit,
 - (c) An applicant must submit a performance bank guarantee, along with the application for a value equivalent to a value of 10% of applied quantity. In case of non-completion of exports, within the stipulated time frame, this bank guarantee is liable to be confiscated. A flexibility of + or - 5% in performance is allowed.
 - (d) An application can be for a maximum of 12,500 MT.
 - (e) This export will be subject to an MEP of US\$400 per MT.

- (ii) Applications for intent to export will be sent to *riceexport-dgft@nic.in*. The modalities for allocation and the format in which e-mails are to be sent is attached as Annexure I and Annexure II respectively, to this Notification.

3. All other provisions of the Notification No.93 (RE-2007)/2004-09 dated 1st April, 2008, as amended from time to time, shall remain unchanged.

4. Effect of this notification:

Export of 10 lakh MT of Non Basmati rice has been permitted on private account subject to conditions under para 2.1.15 and modalities for registration of contracts as per Annexure 1 to this notification.

(Anup K. Pujari)

Director General of Foreign Trade

e-mail: dgft@nic.in

(Issued from F.No.01/91/180/775/AM10/Export Cell)

Notification No: 60(RE-2010)/2009-14

Dated 19th July, 2011

MODALITIES FOR REGISTRATION OF CONTRACTS

1. Applications for intent to export will be sent to *riceexport-dgft@nic.in*
2. List of successful allottees will be declared on 27th July, 2011, by applying cut wherever the quantity of 10 lakh MT is exhausted on a first -come- first - served basis. List of remaining applicants will be maintained in case any of the successful allottees is unable to produce complete documents and hence unable to obtain Registration Certificate. Any leftover quantity in this situation will be allocated to the next applicant(s) in chronological order from the list. Such list will be displayed on the DGFT website.
3. A time of 3 weeks will be given to the successful applicants for submitting required documents as per para 2(i) of Notification no 60, to the concerned jurisdictional RA of DGFT or to DGFT (Hqrs) office for obtaining Registration Certificates. A calendar of events specifying the starting and closing dates and time for receipt of applications etc. is attached as Annexure III to this Notification.
4. The applicant must not be in the DEL (Denied Entities List) of DGFT at the time of making application for grant of Registration Certificate. Such applicants will not be issued Registration Certificate.
5. Only one RC will be issued against one IEC.
6. After allocation of quantities by DGFT (HQRS) , RC will be issued from concerned jurisdictional RA of DGFT/DGFT HQRS (as per choice of applicant).

Annexure II to Notification No: 60 (RE-2010)/2009-2014 dated 19th July, 2011.

SAMPLE FORMAT FOR SENDING APPLICATION BY E-MAIL TO

(riceexport-dqft@nic.in)

Subject header of E-mail: IE Code- Name of the Firm/Applicant-Quantity applied for
(Example : 0500030001-ABC Exports-10,000 MT) (Fill this in
the "Subject" field)

Message Body (Content of E-mail)

Line 1 : IE Code (Example : 0500030001)
Line 2 : Name (Example : ABC Exports)
Line 3 : Quantity applied for (In MT, both in figure and words). (Example 10,000 MT,
Ten Thousand Metric tonnes)
Line 4 : Blank
Line 5 : Blank
Lines 6-13 : Any information that the applicant wishes to submit.
Lines 14-24 : Details of Applicant
Line 14 : Name of the Applicant (in whose name IEC has been issued)
(Example : ABC Exports)
Line 15 : Exact Postal Address
Line 16 : (Example: D-402, 1st Floor, Karim Nagar, New Delhi-110010)
Line 17 :
Line 18 : Phone Number(s) with STD Code (Example: 011-23456789)
Line 19 : Fax Number (Example: 011-23456793)
Line 20 : E-mail (Example: abcexports@yahoo.com)
Line 21 : Alternative E-mail (Example: ashokbhalla@gmail.com)
(Application must be from one of these two E-mails)
Line 22 : Name of the authorised person sending the application
(Example: Ashok Bhalla)
Line 23 : E-mail of the authorised person (Example: ashokbhalla@gmail.com)
Line 24 : Phone No. of the authorized person (Landline and Cell phone)

-----End of E-mail-----

Note 1 : After allocation, eligible applicant shall submit hard copies of above application, duly signed by authorised person alongwith following declaration on the official letter head of applicant firm.

DECLARATION/UNDERTAKING

1. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held therefrom.

2. I/We fully understand that any information/document furnished with the application if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

3. I/We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP v 1 and HBP v 1 and ITC (HS). I also undertake that in the event of non-performance after grant of Registration Certificate for export of rice by the Directorate General of Foreign Trade, I shall be liable to Penal Action under Section 11(2) of Foreign Trade (Development and Regulation) Act, 1992, (as amended), including forfeiture of performance Bank Guarantee submitted to DGFT.

4. I hereby certify that I am authorised to verify and sign this declaration.

Signature of the Applicant

Place

Name

Date

Designation

Official Address

Telephone No.

I

Cell Phone No.

Fax No.

Email

Residential Address

Note 2 : Required documents for submission by eligible applicants for obtaining RC (In addition to documents prescribed in Note 1 above)

(a) Export Contract alongwith a copy of confirmed and irrevocable Letter of Credit (LC),

(b) Copy of IEC

(c) Bank guarantee for 10% of the applied value.

CALENDAR OF EVENTS

1. Date of Notification 19th July, 2011
2. Receipt of Application
Start Date: 1000 hours, 21st July, 2011
Close Date: 1700 hours, 22nd July, 2011
3. Processing of Applications 25th -26th July, 2011
4. Declaration of Allocation Wednesday 27th July, 2011
5. Document submission, Scrutiny and Issue of RC
Start Date: 1000 hours, Thursday 28.7.2011
Close Date: 1700 hours, Thursday 18.8.2011
6. Last Date to Export Friday, 18th November, 2011

Note 1: E-mails received by DGFT Hqrs. before 1000 hrs. on 21.07.2011 and after 1700 hrs. on 22.07.2011 will not be taken into account.

Note 2: In case more than one application (e-mail) is received from same IEC number or same applicant, only first e-mail will be taken into account. Subsequent e-mails will be ignored

Statement-II

*Government of India Ministry of Commerce and Industry Department of Commerce Directorate
General of Foreign Trade Udyog Bhawan, New Delhi*

Trade Notice No. 13 dated 27th July, 2011

To,

Members of Trade
All Regional Authorities of DGFT
All Custom Authorities

Subject: Allocation of quantities of non-Basmati rice for export in terms of Notification No. 60 dated 19.07.2011.

The allocation of 10,00,000 MTs of non-Basmati rice for exports as notified in Notification No. 60 dated 19.07.2011 alongwith the 1st waiting list is attached as Annexure to this Trade Notice.

2. The document submission, scrutiny and issue of registration certificates by the Regional Authorities of DGFT/DGFT (Head Quarters) (depending upon the choice of the

allottees) would commence at 1000 Hrs on Thursday 28.07.2011 and will close at 1700 Hrs. on Thursday 18.08.2011, as mentioned in the notification No. 60 dated 19.07.2011 subject to conditions mentioned therein.

Annexure 1 List of 82 successful allottees with IEC Code and quantity allocated (03 pages).

Annexure-21st Waiting list

(Hardeep Singh)
Joint Director General of Foreign Trade
E-mail: hardeep.singh@nic.in

(F.No : 01/91/180/775/AM10/EC)

TRADE NOTICE NO. 13 Dated 27.7.2011

Sl. No.	IEC No.	Name of Firm	Quantity applied (MT)	Quantity allotted (MT)
1	2	3	4	5
1.	301051283	Sunshine Exports	5000	5000
2.	510095976	Magnum Sugar and Allied Products Pvt. Ltd.	12500	12500
3.	210000295	Interglobe Overseas Ltd.	12500	12500
4.	203023404	LMJ Overseas Ltd.	12500	12500
5.	296006653	Soubhik Exports Ltd.	12500	12500
6.	595051774	Dharamvir Exports Pvt. Ltd.	12500	12500
7.	210025964	Bala Techno Global Ltd.	12500	12500
8.	901012190	Acalmar Oils and Fats Ltd.	12500	12500
9.	204014123	Norman Stewart and Co. Pvt. Ltd.	12500	12500
10.	910012709	Hemadri Impex Pvt. Ltd.	12500	12500
11.	3406003435	Madhukant Traders	12500	12500
12.	589027972	Lekhraj Narinder Kumar	1000	1000
13.	911004424	Sri Lalitha IMPEX	12500	12500
14.	397039867	Sumomedexim Ltd.	12500	12500

1	2	3	4	5
15.	910018740	BLS IMPEX Pvt. Ltd.	12500	12500
16.	904014487	Sri Venkateswara Rice Industries	12500	12500
17.	299013341	TEXAS Textile and IND	12500	12500
18.	589011057	Amir Chand Jagdish Kumar (Exports) Ltd.	12500	12500
19.	211009172	LMJ Commercials Pvt. Ltd.	12500	12500
20.	307002616	ETC Commodities (INDIA) Pvt. Ltd.	12500	12500
21.	305044265	Logistica Trading Company	12500	12500
22.	288027434	Octavius Tea and Industries Ltd.	12500	12500
23.	207008752	LMJ Logistics Ltd.	12500	12500
24.	388074302	Medi Pharma Drug House	12500	12500
25.	288031741	Premiers Tea Ltd.	12500	12500
26.	904018211	Satyanarayan Swamy Parboiled Modern Rice Mill	12500	12500
27.	310088348	ETG Agro Pvt. Ltd.	12500	12500
28.	309068665	ETC Agro Processing (INDIA) Pvt. Ltd.	12500	12500
29.	1196000298	Vijay Rice Mill	12500	12500
30.	1102001597	Vijay Shree Fats and Oil Product (P) Ltd.	12500	12500
31.	211009199	LMJ Construction Pvt. Ltd.	12500	12500
32.	288048270	Mehra Traders	12500	12500
33.	902006118	Mahateja Rice Mills Pvt. Ltd.	12500	12500
34.	202008860	Indra Kumar Kothari	12500	12500
35.	302033491	Green Field IMPEX Pvt. Ltd.	12500	12500
36.	1104000431	Anurag Overseas	12500	12500
37.	509005284	Suvidhi Foods	12500	12500

1	2	3	4	5
38.	1295000458	Punjab Rice Land Pvt. Ltd.	12500	12500
39.	1104005565	A.B. International	12500	12500
40.	1800000545	Nupur Carpets	12500	12500
41.	507037537	Siliguri Associates	12500	12500
42.	210025816	Tradius Corp	12500	12500
43.	906008212	Surya Industries	12500	12500
44.	909011630	Manikanta Agrotech	12500	12500
45.	1192001087	Bagadiya Brothers Pvt. Ltd.	12500	12500
46.	590022113	Antique-Art-Exports Pvt. Ltd.	12500	12500
47.	511031629	NET Agri Company Pvt. Ltd.	12500	12500
48.	210026430	Bengal Food Park Ltd.	12500	12500
49.	207002126	Sushil Kumar Agarwal	12500	12500
50.	396027318	G.N. Exports	12500	12500
51.	503033219	IDHA Enterprises Pvt. Ltd.	12500	12500
52.	703015311	ILC Industries Ltd.	10000	10000
53.	1104007622	P.D. Rice Udyog	12500	12500
54.	1104005425	Noble Exports	12500	12500
55.	998001911	Mahendra Rice Industries	12500	12500
56.	2699000841	Asia Pacific Commodities Ltd.	12500	12500
57.	9100253355	Meenakshi Super Foods	12500	12500
58.	511032102	Internet Valli Ltd.	12500	12500
59.	288033434	Veer Prab HU Marketing Ltd.	12500	12500
60.	3309002888	YBROS Overseas Pvt. Ltd.	12500	12500
61.	1104000628	Bharat Food Products and Biscuits Co. Pvt. Ltd.	12500	12500
62.	294004866	LMJ Services Ltd.	12500	12500
63.	288017048	LGW Ltd.	12500	12500

1	2	3	4	5
64.	398054819	AL-GYAS Rice Sortex Mills Pvt. Ltd.	12500	12500
65.	300030924	ZAK Trading Company	12500	12500
66.	297025503	LGW Industries	12500	12500
67.	294014331	SMC India Ltd.	12500	12500
68.	398010340	Shah Nanji Nagsi Exports Pvt. Ltd.	12500	12500
69.	508054770	Indian Commodities for World INC	12500	12500
70.	588094412	The State Trading Corporation of India Ltd. (STC)	12500	12500
71.	910026173	Manchukonda Agro Tech Pvt. Ltd.	12500	12500
72.	408014644	ISP Exports India Ltd.	12500	12500
73.	295015179	L. Madanlal (Aluminium) Ltd.	12500	12500
74.	596038518	Marubeni India Pvt. Ltd.	12500	12500
75.	899000363	Adani Wilmar Ltd.	12500	12500
76.	3009008902	Vaishno Rice Mills	12500	12500
77.	311008852	H.K. Lifters	12500	12500
78.	905004159	Mahendra Industries	12500	12500
79.	296019798	Remo Exports Enterprise	12500	12500
80.	396057896	Ashwin Trading Company	12500	12500
81.	1197003886	Gurudeo Corporation	12500	12500
82.	206011105	Rajesh Kumar Patni *	12500	9000
TOTAL :				1000000

* Allottee at Sl.No. 82 had applied 12,500 MT but since the quota of 10 Lakhs MT was exhausted after allocating 9000 MT's to him. Therefore, this allottee with a balance quantity of 3500 MT has been placed at Sl.No.1 of Wait List -1.

Trade Notice No.13 dated 27/07/2011

RICE ALLOCATION — 1st WAITING LIST

Sl. No	IEC	Name of the firm	Quantity Applied (MT)
1	2	3	4
1.	206011105	Rajesh Kumar Patni	3500
2.	205030688	J.P. Rice Mill	1000
3.	2610001495	ISP Agro Industries	12500
4.	395001773	Vijay Vishnu Rice Mill	4500
5.	2600000623	Sri Lalitha Enterprises Industries Pvt. 1	12500
6.	309046017	L.N. Biomass and Fuel	10000
7.	3310005691	HRMM Agro Overseas Pvt. Ltd.	4000
8.	210028963	Bhagwati Tracon Pvt. Ltd.	12500
9.	202005372	Shraddha Overseas Pvt. Ltd.	12500
10.	295018780	B. Ghose and Co. Pvt. Ltd.	12500
11.	211008851	Mahalakshmi Vinimay Pvt. Ltd.	12500
12.	1103004883	Shree SIT Agro Foods Pvt. Ltd.	12500
13.	390007650	Shree Lakshmi Trading Corporation	12500
14.	306065606	Prema Narayan Kabra and Bros.	12500
15.	306063930	Pawan Corporation	10000
16.	488015880	Foods Fats and Fertilisers Ltd.	12500
17.	3009006110	Harman Exports Pvt. Ltd.	12500
18.	3796000509	Friends Mercantile Pvt. Ltd.	12500
19.	306019132	Shree Vijay Lakshmi Trading Co.	12500
20.	399003703	Shree LTC Agro Sales Ltd.	12500
21.	1288028725	Deva Singh Sham Singh Amritsar Export	12500
22.	398023786	R.K. Sales Corporation	10000
23.	398024375	Shree LTD Export India Pvt. Ltd.	12500
24.	910007411	Nazish Exims	12500

1	2	3	4
25.	306065363	Kabra and Bros.	10000
26.	331000704	H.M. Agri Exports Pvt. Ltd.	5000
27.	296002186	Rathi Traders	12500
28.	3399000235	Mastana Foods Pvt. Ltd.	12500
29.	2604001993	Mansa Quality Enterprises	12500
30.	306049350	LAX Sons IMPEX	7500

Statement-III

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

Trade Notice No. 14 dated 29th July, 2011

To,

Members of Trade
All Regional Authorities of DGFT
All Custom Authorities

Subject: Stay on operation of Trade Notice No. 13 dated 27.07.2011 for export of non-Basmati rice.

Division Bench of the Hon'ble High Court of Delhi (Justice S.K. Kaul and Justice Rajiv Shakdher) in their interim order in Writ Petition No. 5237/2011 Kannu Aditya (India) Ltd. Vs. Union of India, made on 26th July, 2011 have ordered:

"It is directed that no allotment shall be made till the next date of hearing".

2. This order was delivered in the Office of DGFT at 3.00 p.m. on 27th July, 2011, by which time the allocation of quantities for export of rice had already been made *vide* Trade Notice No. 13 of 27th July, 2011. Since the process of allotment was already completed by the time the interim order had been received, we are seeking further directions in the matter.

3. In the meantime, operation and implementation of the allocation made in terms of Trade Notice No. 13 of 27.07.2011 is stayed in view of the order passed by Hon'ble High Court in the above writ petition and will be subject to outcome of the case.

4. This issues with the approval of DGFT.

(Daya Shankar)

Deputy Director General of Foreign Trade

E-mail : daya.shankar@nic.in

(F.No : 01/91/180/775/AM10/EC)

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Status of coal blocks

776. SHRI Y.S. CHOWDARY: Will the Minister of COAL be pleased to state:

- (a) the details of coal blocks allocated to captive coal mines or otherwise during the last three years;
- (b) the details of coal blocks not developed, within the stipulated period, company-wise and State-wise;
- (c) whether Government has revoked the licences of coal blocks not developed by the allocated companies within the stipulated period during the last three years; and
- (d) the steps/measures taken by Government against the defaulting companies?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) A total of 41 coal blocks have been allocated to various private and public companies under the Coal Mines (Nationalisation) Act, 1973 during the last three years, out of which 3 coal blocks have been de-allocated.

(b) to (d) Development of coal blocks involves a gestation period of 3 to 7 years for reaching the production stage and another two to three years for reaching the optimal production capacity. As per the guidelines, coal production from a captive coal block should commence within 36 months (42 months in case the area falls in forest land) in case of open cast mines and in 48 months (54 months in case the area falls in forest land) in case of underground mine, from the date of allocation. If a coal block is not explored, additional two years are allowed for detailed exploration and three months for preparation of geological report. The companies who have been allocated coal blocks during the last three years are in various stages of obtaining statutory clearances and mining lease, preparing mining plan, acquisition of land, procuring machinery and equipment etc. for both mining as well as end-use project.

The responsibility of developing the coal block as per the prescribed guidelines and milestones rests entirely with the allocatee company. In the terms and conditions of the